

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110001.

Phone: 23353503 FAX: 23753923

Petition No. 124/TL/2023

Dated: 6.7.2023

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14, 15 and 79 (1) (e) of the Electricity Act, 2003 (the Act) has been made by Khavda II-A Transmission Limited, C-105, Anand Niketan, New Delhi 110021, to establish transmission project for "Transmission scheme for evacuation of 4.5 GW RE Injection at Khavda PS under Phase II – Part A" (hereinafter referred to as "the project") on Build, Own, Operate and Transfer basis consisting of the following elements:

S. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date
1.	KPS2 (GIS) – Lakadia 765 kV D/C line	24 months
2.	330 MVAR switchable line reactors at KPS2 end of KPS2 (GIS) – Lakadia 765 kV D/C line • 330 MVar, 765 kV switchable line reactor- 2 nos. • Switching equipments for 765 kV line reactor- 2 nos. 1x110 MVar spare bus reactor available at KPS2 (GIS) to be used as spare	
3.	2 nos. of 765 kV line bays each at Lakadia PS & KPS2 (GIS) for Khavda PS2 (GIS)-Lakadia PS 765 kV D/c line • 765 kV line bays (GIS)-2 Nos. (for KPS2 end) • 765 kV line bays (AIS)-2 Nos. (for Lakadia end)	

Note:

- 1) Transmission system for evacuation of 3 GW RE injection at Khavda is being taken up under Phase-I. Phase-II RE scheme for evacuation of 4.5 GW RE injection at Khavda needs to be taken up for evacuation requirement beyond 3 GW from Khavda RE park.
- 2) Implementation of all the transmission packages proposed for evacuation of 4.5 GW RE injection at Khavda RE park under Phase-II (Part A to Part D) needs to be taken up in similar timeframe.
- 3) Developer of Lakadia P.S. to provide space for 2 no. of 765 kV line bays Lakadia PS end for termination of KPS2 (GIS) - Lakadia 765 kV D/C line.
2. The applicant has been selected as the Transmission Service Provider with the lowest levelized transmission charges of ₹1189.04 million on the basis of the competitive bidding carried out by REC Power Development and Consultancy Limited (RECPDCL), in accordance with the Guidelines issued by the Central Government under Section 63 of the Act.
3. The Central Transmission Utility of India Limited vide its letter dated 9.5.2023 has recommended for the grant of transmission licence to the applicant to establish the proposed transmission system.
4. Based on material available on record, the Commission has, vide order dated 5.7.2023 in Petition No. 124/TL/2023, proposed to issue transmission licence to the applicant for establishing the transmission system as noted in para 1 above.
5. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of inter-State transmission licence to Khavda II-A Transmission Limited before the Commission can be accessed at the website www.adanitransmission.com or inspected by any person in the Commission's office by following the laid down procedure.
6. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant transmission licence to the applicant, as aforesaid, be sent to the undersigned by **24.7.2023** at the above noted address. The suggestions or objections received after the specified date shall not be considered.
7. The application shall be taken up for further hearing by the Commission on **26.7.2023**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary